

**Central Administrative Tribunal
Principal Bench
New Delhi**

OA 2103/2016

this the 14th day of June, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J)

Sushil Kumar Chokhani,
Aged about 59 years,
S/o Sh. Shankar Lal Chokhani
Working as Senior Architect,
(CAS Group 'A') CPWD
NDR-II, New Delhi,
Resident of : 113, Shantidoot Apptt.
Vasundhara Enclave, DELHI – 100096.

..... Applicant

(By Advocate: Shri H.P.Chakroborty)

VERSUS

1. Union of India through
The Secretary,
Ministry of Urban Development,
Nirman Bhawan,
NEW DELHI – 110011

2. The Director General,
Central Public Works Department,
(CPWD) Nirman Bhawan,
NEW DELHI – 110011.Respondent

(By Advocate: Shri Gyanender Singh)

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar, Member (J)

Heard Shri H.P. Chakroborty, learned counsel for the applicant and Shri Gyanender Singh, learned counsel for the respondents, who appeared on receipt of an advance notice.

2. It is submitted that the applicant on his repatriation from PWD, Delhi to CPWD was posted at Delhi vide Annexure A-2 dated 28.04.2016. Now the respondents vide impugned Annexure A-1 dated 09.06.2016 transferred him

from Delhi to Jammu. It is submitted that the applicant is going to retire from service on attaining the age of superannuation in December, 2017 i.e within less than two years. As per the Annexure A-5 transfer, deputation and transfer of charge policy of the respondent-CPWD the Officers having two years residual service may opt either for retention in the station of posting for residual period or may opt for posting to a station of their choice where they propose to settle down after retirement and the request of the officers will be considered subject to availability of vacancy at the station chosen and administrative exigencies. Since, the applicant is about to retire within two years residual period, he made a representation against the impugned transfer order dated 09.06.2016, requesting to retain him at Delhi, which is still pending.

3. In the circumstances, the OA is disposed of at the admission stage without going into the merits of the case by directing the respondents to consider Annexure A-4 (colly) representation of the applicant within two weeks from the date of receipt of a copy of this order and to pass appropriate reasoned and speaking order thereon. Till then the respondents shall maintain status quo obtaining as on today, qua the applicant.

Order by **DASTI.**

(V. Ajay Kumar)
Member (J)

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